

tion, as exemplified by the planting of bombs by Pakistani saboteurs, are not appropriate subjects for protest to Pakistan.

(d) Does not arise.

Textile Industry in Delhi and D.T.U.

***319. Shri Bibhuti Mishra:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Chief Commissioner of Delhi has declared the cotton textile industry in Delhi and the Delhi Transport Undertaking as public utility services; and

(b) what are the reasons for this decision?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The declaration has been made by the Chief Commissioner of Delhi in public interest to avoid loss of production in the case of cotton textile industry and stoppage of services in the case of the Delhi Transport Undertaking.

Treatment of Bonus as Wages

***320. Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state:

(a) whether any decision has since been arrived at for treating incentive bonus, attendance bonus and production bonus as wages for the purpose of contribution to the Provident Fund Scheme; and

(b) if so, the nature of decision arrived at?

The Deputy Minister of Labour (Shri Abid Ali): (a) Decisions have been taken in respect of production bonus and attendance bonus, but the question of incentive bonus has not arisen.

(b) production bonus forms part of basic wages and provident fund contribution is payable in respect of the same. Attendance bonus is not included in basic wages.

Tampering of Safe Deposit Boxes and Lockers from Pakistan

***321. Shri Balraj Madhok:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that safe deposit box received from Pakistan and given to Mrs. Kaushalya Bhalla was found tampered and jewellery worth Rs. 45,000 was found missing in it;

(b) whether such reports of tampering of safe deposit boxes have been received from any other party also and if so, what action has been taken about them;

(c) whether the custody of safe deposit boxes/lockers in India was in the hands of a single or more than one Gazetted Officer of the Ministry and whether the arrangements made for their safe custody were satisfactory; and

(d) how far the Rehabilitation Ministry/State Bank are responsible for these losses?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) to (d). Since the Indo-Pakistan agreement on movable evacuee property, which was signed in June, 1950, persistent efforts have been made for the transfer of evacuee lockers and safe deposits from Pakistan to India. Meetings were held, both in India and Pakistan, at Minister's as well as Secretary's level. It was only in the latter half of 1961 that these attempts bore fruit and 496 safe deposits and 180 lockers were brought to India. So far 215 safe deposits and lockers have been delivered to the owners. Out of these, complaints have been received in only four cases, which have been referred to the Banks concerned.

The box belonging to Shrimati Bhalla was handed over to her with seals intact and she took it after giving a receipt. Government do not have any information about the contents of sealed parcels because such parcels are handed over to their